

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-276/ND/2017

IN THE MATTER OF:

M/s. RCI Industries and Technologies Ltd.

... PETITIONER

Vs.

C.K. Infrastructure Ltd.

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 28.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner
For the Respondent

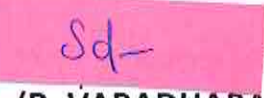
: Mr. Shobit Nanda, Advocate
: -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner, being non-NBFC is directed to produce the necessary Board Resolution reflecting the Loan granted to the Corporate Debtor as well as the Resolution of the Board enabling the Corporate Debtor to receive the loan from the Financial Creditor.

For this purpose, post the matter on 05.9.2017.

28.8.2017
Surjit


(R. VARADHARAJAN)
MEMBER (JUDICIAL)